

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RITZY CHEMICALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RITZY CHEMICALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/04/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2007PTC161977
5.	Address of the registered office and principal office (if any) of corporate debtor	DTJ 132, First Floor, DLF Tower-B, Jasola, South Delhi, New Delhi 110025, India
6.	Insolvency commencement date in respect of corporate debtor	08.01.2025 (Order received on 17.01.2025)
7.	Estimated date of closure of insolvency resolution process	07.07.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Parminder Singh Bhullar Reg. No. IBBI/IPA-002/IP-N01127/2021-2022/13700
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-10/313, Mangal Puri Gali, Ghanupur Road, Khandwala, Near Water Tank, Amritsar- 143104, Punjab Email: advocate.psb@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. D-190, 3rd Floor, Sector-74, Industrial Area, Phase-8B, SAS Nagar, Mohali-160071, Punjab Email: ritzycirp@gmail.com
11.	Last date for submission of claims	31.01.2025 (14 days from the date of receipt of CIRP admission order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II) has ordered the commencement of a corporate insolvency resolution process of the Ritzy Chemicals Private Limited on 08th January, 2025. (Order received on 17.01.2025)

The creditors of Ritzy Chemicals Private Limited are hereby called upon to submit their claims with proof on or before 31.01.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA- **Not Applicable**.

Submission of false or misleading proofs of claim shall attract penalties.



Parminder Singh Bhullar
Reg. No. - IBBI/IPA-002/IP-N01127/2021-2022/13700
AFA valid up to 30.06.2025
Interim Resolution Professional
For Ritzy Chemicals Private Limited
Email: ritzycirp@gmail.com

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Sd/-

Parminder Singh Bhullar

Reg. No.- IBBI/IPA-002/IP-N01127/2021-2022/13700

AFA valid up to 30.06.2025

Interim Resolution Professional

For Ritzy Chemicals Private Limited

Email: ritzycirp@gmail.com

Date: 18.01.2025

Place: Mohali

फॉर्म-ए
सार्वजनिक सूचना

(इंसाॅल्वेंसी एंड बैंक़्रप्सी बोर्ड ऑफ इंडिया (कारपोरेट व्यक्तियों के लिए इंसाॅल्वेंसी प्रस्ताव प्रक्रिया) विनियमों, 2016 की विनियम 6 के अधीन)
रिट्जी केमिकल्स प्राइवेट लिमिटेड के ऋणियों के ध्यान हेतु

संबंधित विवरण

1.	कॉर्पोरेट ऋणी का नाम	रिट्जी केमिकल्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट ऋणी के समावेश की तिथि	12.04.2007
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	आरओसी- दिल्ली
4.	कॉर्पोरेट पहचान नंबर/ कॉर्पोरेट ऋणी का सीमित देयता पहचान नंबर	U74999DL2007PTC161977
5.	कॉर्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय का पता	डीटीजे 132, प्रथम तल, डीएलएफ टावर-बी, जसोला, दक्षिणी दिल्ली, नई दिल्ली, 110025, भारत
6.	कॉर्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	08.01.2025 (आदेश 17.01.2025 को प्राप्त हुआ)
7.	दिवालियापन प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	07.07.2025
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवालियापन पेशेवर का नाम व पंजीकरण नंबर	परमिन्द्र सिंह भुल्लर, रजि. नं.: IBBI/IPA-002/IP-N01127/2021-2022/13700
9.	अंतरिम प्रस्ताव पेशेवर का पता व इ-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	ई-10/313, मंगल पुरी गली, घानूपुर रोड, खंडवाला, पानी की टंकी के पास, अमृतसर- 143104, पंजाब ईमेल: advocate.psb@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली इमेल तथा पता	प्लॉट नं डी-190, तीसरी मंजिल, सेक्टर-74, इंडस्ट्रियल एरिया, फेज-8बी, एसएसए नगर, मोहाली-160071, पंजाब इमेल: ritzycirp@gmail.com
11.	दावों को प्रस्तुत करने की अंतिम तिथि	31.01.2025 (सीआईआरपी प्रवेश आदेश की प्राप्ति की तारीख से 14 दिन)
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन ऋणी की श्रेणी, यदि कोई है	लागू नहीं
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवालियापन पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	https://ibbi.gov.in/en/home/downloads लागू नहीं

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, नई दिल्ली बेंच (कोर्ट-2) ने दिनांक 08 जनवरी, 2025 (आदेश 17.01.2025 को प्राप्त हुआ) को रिट्जी केमिकल्स प्राइवेट लिमिटेड की कारपोरेट दिवालियापन प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

रिट्जी केमिकल्स प्राइवेट लिमिटेड के लेनदारों को प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 31.01.2025 या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।

वित्तीय ऋणधारकों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी ऋणधारकों को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

प्रविष्टि नंबर 12 के अंतर्गत सूचीबद्ध अनुसार श्रेणी से संबंधित वित्तीय ऋणधारकों को फार्म सीए में श्रेणी के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के अंतर्गत सूचीबद्ध 3 दिवालियापन पेशेवरों से प्राधिकृत प्रतिनिधि की वरीयता को दर्शाना होगा-लागू नहीं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

हस्ता/-

परमिन्द्र कुमार भुल्लर

रजि. नं.: IBBI/IPA-002/IP-N01127/2021-2022/13700

एएफए 30.06.2025 तक वैध है

अंतरिम प्रस्ताव पेशेवर

कृते रिट्जी केमिकल्स प्राइवेट लिमिटेड

ईमेल- ritzycirp@gmail.com

दिनांक: 18.01.2025

स्थान: मोहाली

PMLA case: ASG censures ED for 'half-baked' reply in SC, later says 'miscommunication'

EXPRESS NEWS SERVICE NEW DELHI, JANUARY 17

THE SUPREME Court witnessed an unusual development on Friday when a senior law officer appearing for the Enforcement Directorate (ED) found fault with the agency for filing an affidavit in a PMLA case, only to attribute his submission later in the day to a "miscommunication".

A bench of Justices AS Oka and Ujjal Bhuyan was hearing the bail plea of Indian Telecom Services officer Arun Kumar Tripathi, challenging the October 25, 2024 order of the Chhattisgarh High Court denying him bail in connection with the Chhattisgarh liquor scam.

When the court took up the matter earlier in the day, Additional Solicitor General S V

Raju appearing for the ED said "there is something hanky panky as far as my department is concerned. Without consultation a half-baked affidavit in counter has been filed even before we filed an appearance for it".

As the bench expressed surprise, he said, "There is something fishy in the filing of the affidavit that is what I found yesterday. The affidavit was filed without being vetted by the investigatory agency, without even referring the facts to the investigating agency."

The court said the counter must have been filed by the ED's Advocate on Record (AoR).

Raju submitted that the affidavit had come from the ED and the AoR could not be blamed. Urging the court to take it up next week, the senior law officer said he had asked the ED

Director to institute a departmental enquiry into the matter.

"Kindly keep it on Tuesday. I want to check the affidavit. I personally told the Director to institute a departmental inquiry and ask the officer concerned to remain present in court today. I am sensing something fishy... This type of thing should not happen in the department," he said.

The bench passed over the matter. When it took up the case again, the ASG said the AoR "was instructed by the department and nothing else".

Justice Oka asked, "You have filed a counter. Can you disown the counter now? What is going on?"

Raju responded, "I am not disowning. I am saying it was filed without vetting. So I have to verify the counter."

Justice Oka said, "The AoR for

ED has filed a counter. We will not allow that counter to be changed now." The ASG said the court can proceed with the counter.

Justice Oka said, "What is this statement made? It is a sad thing. You are saying your AoR has filed a counter without reading it."

When Justice Oka said he is casting aspersions on the AoR, Raju said, "I am not casting aspersions on anybody... I am sorry that somehow miscommunication has happened." He said he is not filing any fresh affidavit and will proceed with the one already filed.

Raju urged the court to "bury the hatchet and proceed with the matter".

The SC will now hear the bail plea on February 5.

FROM PAGE ONE FULL REPORTS ON WWW.INDIANEXPRESS.COM

Day after Trump inaugural, Quad meet likely with India at table

hawk, and in July last year, he had introduced a Bill proposing that India be treated similarly to allies like Japan, Israel, South Korea and NATO partners in terms of technology transfers.

Significantly, in the recently released regulatory framework on the export of AI software by the Biden administration, India doesn't figure in the first category of 18 US allies which have no restrictions. India is in Tier 2 with the vast majority which will face a limit on how much computing power they can import from US firms if they can host it

in trusted environments.

Rubio's Bill had aimed to support India in addressing threats to its territorial integrity and seeks to block security assistance to Pakistan if it is found to sponsor terrorism against India.

Rubio had said China continues to aggressively expand its domain in the Indo-Pacific region and seeks to impede the sovereignty and autonomy of US regional partners.

His Bill had said the US-India partnership is vital to countering influences from Communist China. It also advocates enhanc-

ing strategic, diplomatic, economic and military ties with New Delhi.

In September 2014, during Prime Minister Narendra Modi's visit to Washington DC, Rubio had written an op-ed and had faulted the Barack Obama administration for neglecting Indo-US ties.

Indian officials and outgoing Joe Biden administration officials have been in touch with the Trump team, including Marco Rubio's, about continuing the initiatives between India and US. This includes the Initiative for

Critical and Emerging Technologies (iCET).

During his first term, Trump became the first US President to name China as a strategic threat and rival. He also revived the Quad grouping in 2017. This was continued and elevated by President Joe Biden.

Jaishankar is also expected to meet Vice President JD Vance and his wife of Indian-origin Usha Vance during the trip, apart from NSA-designate Mike Waltz. He had met Waltz during his trip to the US in the last week of December.

Kerala spiritual 'guru' buried in 'Maha samadhi'

SHAJU PHILIP THIRUVANANTHAPURAM, JAN 17

THE BODY of Gopan, the self-styled spiritual guru whose mysterious death has attracted a police probe, was buried in a specially-erected crypt — dubbed as "maha samadhi" — at his house at Aralumoodu near Neyyattinkara in Thiruvananthapuram Friday.

The body of the 69-year-old Gopan was lowered into the chamber in a sitting position, and the crypt was filled with ashes and camphor while scores of Hindu sanyasis led the prayers. Since Gopan belonged

to Hindu Nadar community, several leaders of the community outfit Vaikunda Swami Dharma Pracharana Sabha (VSDP) took the lead in the rituals.

The case has drawn significant controversy earlier this week, with the family having objected to opening the chamber after police registered a missing case based on a complaint from locals. However, the Kerala High Court's intervention to determine the cause of death paved the way for exhuming the body.

The police exhumed the body Thursday, and a post-mortem was conducted at the government medical college here.

SC denies bail to ex-PFI chief on medical grounds, declines house arrest

EXPRESS NEWS SERVICE NEW DELHI, JANUARY 17

THE SUPREME Court on Friday rejected the plea of former Chairman of the banned outfit Popular Front of India (PFI) E Abubacker seeking bail on medical grounds, in connection with a case registered against him under the UAPA.

After examining the medical report submitted by the All India Institute of Medical Sciences (AIIMS), a bench of Justices M M Sundresh and Rajesh Bindal said it was not inclined to grant bail at this stage. The court however allowed Abubacker, who was arrested by the NIA in 2022, to approach the trial court afresh, if his medical condition deteriorates.

Appearing for the accused, senior advocate Gopal Sankaranarayanan submitted that the medical report substantiates the claims about his poor health.

The counsel also referred to cases wherein similar charges had been raised against the ac-



Former PFI chief E Abubacker

cused and bail was granted. The bench however said it was only examining the question of bail on medical grounds.

On May 28, 2024, the Delhi High Court had dismissed Abubacker's plea seeking bail on medical grounds as well as the merits of the case.

Hearing it, the SC said it will only examine the issue on medical grounds. On November 12, 2024, the top court sought a report from AIIMS on his health condition and after examining it Friday, rejected his bail.

Sankaranarayanan then urged the court to allow the accused to be kept in house arrest but this was opposed by Solicitor General Tushar Mehta.

Mehta said that praying to keep an accused in house arrest has become a "new concept". The court ultimately refused to grant the prayer for house arrest.

Saif stabbing suspect elusive

Police also questioned a carpenter who worked at Saif's building recently, as well as some other workers there. The carpenter's family said he worked at the family residence but had nothing to do with the attack.

With this line of investigation yielding no result so far, the police appeared to be back to square one. Later in the evening, however, police sources said they found that the suspect had been caught on another CCTV, which indicated that he changed clothes after exiting the actor's building.

The breakthrough came while police were scanning CCTVs in Bandra, and one camera ostensibly showed the suspect, dressed in a half-sleeve light blue shirt, near Lucky Junction. In the earlier CCTV footage from Satguru Charan building's fire exit, the accused was seen wearing a half-sleeve black T-shirt. "The fact that the accused changed clothes indicates he could be a hardened criminal. The hunt has been intensified, and CCTVs from nearby railway stations are being checked," said an officer. Further, police sources said the suspect made it a point to cover his face with a red scarf and a cap to elude the cameras at the building.

An officer said they have shared the photo of the suspect with almost everyone in the over 40,000-strong force and with retired officers, but no one has identified him so far. Photographs have also been shared with several taxi and auto unions.

"With the publicity given to the photograph, if anyone in the city had seen him, they would have approached us. But that has not happened," the officer said.

The officer said in several robbery cases, the accused are also into drug abuse. "We called in several persons who have drug cases registered against them, especially those who looked similar to the accused, and questioned them. That has not yielded anything either," the officer said.

Based on the preliminary investigation of the crime scene and

review of the building where Khan stays with his family in a duplex (11th and 12th floor), the police suspect that the intruder first jumped through the back gate of the building to enter the premises. Once he entered the building, he avoided CCTV cameras and took the fire exit stairs till some point. He has been captured on CCTV climbing the floors barefoot at 1.38 am with his face covered. He is then suspected to have used a two-foot-wide shaft to enter the bathroom of Khan's younger child from where he gained entry into the house on the 11th floor.

After a scuffle, Khan and the others managed to push the intruder in the child's room, after which they escaped and closed the room from outside. Police officers said as the family rushed to the 12th floor for safety, the accused most likely used the toilet window and exited through the same narrow shaft that he used to enter the house. He then reached the fire exit stairs and was captured on a CCTV camera on the sixth floor of the building.

Police said the security arrangements at the building are not strict. There were two guards at the main gate and one at the back gate. Officers said that for such a high-profile building in Bandra, the society has inadequate CCTV coverage. Local vendors outside the building told The Indian Express that the guards at the gate would often allow them to enter the building and visit apartments without verifying whether an order was placed.

Bhajan Singh, the auto driver who drove Saif to the hospital, meanwhile recalled that when he first saw the actor, he was drenched in blood and could barely walk. He said when they reached Lilavati Hospital, there was a guard standing at the entrance. It was only then that he realised who was in his auto. "He (Saif) said, call him (the guard) quickly, 'Main Saif Ali Khan hoon (I am Saif Ali Khan)'. A stretcher was brought, and he got on," Singh said.

President's At Home this year 'will sound, taste and feel like South India'

President every January 26 evening, include, for example, a roll-up pencil pouch made of Pochampally Ikat fabric (Telangana), colourful hand-made wood and lacquer Etikoppaka toys (Andhra Pradesh), a hand-painted fridge magnet that depicts Ganjifa art (Karnataka), a pouch made of Kancheepuram silk (Tamil Nadu), and a screw-pine woven bookmark (Kerala). The items are enclosed in a bamboo box with Kalamkari (Andhra) motifs.

With the decorations drawing inspiration from the South too, an official said: "Starting with the way the guests are welcomed, the At Home will sound, taste and feel like South India."

"The invitation package has been curated to showcase a selection of unique artisanal handicrafts from the southern region of our country; providing a glimpse of the region's vibrant traditions with a focus on sustainability, inclusivity and simplicity," the invite says, adding that it can be "a meaningful keepsake to remind you of your participation in this memorable event".

The invite adds that the aim is to "spotlight local expertise, through products featuring in the ODDP (One District One Product) and GI (Geographical Indication) schemes" of the government, with sources calling it an attempt to also ensure geographical inclusiveness.

So the guests will be welcomed by a couple each from one of the five southern states — Telangana, Andhra Pradesh, Karnataka, Tamil Nadu and Kerala — in the mother tongues of their respective states, and wearing the costumes of the region. There will be a brief performance of dance forms from these states and display of their textiles, with the dishes served to the guests at the high tea showcasing the variety of South India.

The guest list this year will also have actors and artistes



Rashtrapati Bhavan

from the South.

Sources point out that this coincides with Indonesian President Prabowo Subianto being the chief guest at the Republic Day this year, and Singapore President Tharman Shanmugaratnam on a five-day visit to the country currently. During recent visits, leaders from Southeast Asian countries have raised the cultural similarities between their countries and South India, including in religion, literature, mythology and the arts, officials said.

Apart from this, sources said, the At Home will be more inclusive for the disabled, including people to assist them. The guests will include, besides the dignitaries, women achievers, 'Drone didis' — rural women trained to use agricultural drones as part of a government programme — start-up founders and eminent personalities from various professions.

The official quoted above called it a continuation of gestures by Presidents over the years to ensure that different parts of the country find representation at the seat of power. "Right from the first President, Rajendra Prasad, to President Murmu, the Rashtrapati Nilayam in Hyderabad has served as an official retreat, mostly in the winter. Being from the East (Murmu is from Odisha), the President wanted this time that the culture of southern states be showcased."

Sisodia points to shoes, saris by BJP, says EC turning a blind eye

the media shows that these things are happening, then what do elections even mean? I am saying this as an extreme situation. In the midst of all this, there is hope. When we seek their (EC's) time, they meet us and listen to us and raise queries, and I am sure action will also be seen soon," he said.

"We still have faith in our systems and it is that faith that keeps us thinking that even if some people in the system are compromised, the entire system cannot be," Sisodia said.

The three-time MLA from Patparganj, who was also the education and finance minister of Delhi until he was arrested in 2022 by the ED and CBI in the excise policy case, is contesting from a new constituency this time — Jangpura.

Talking about the BJP's allegations against the AAP and its chief Arvind Kejriwal in the excise policy case and the CM House renovation, Sisodia said the BJP has neither work nor an agenda to gain people's trust in Delhi.

"The BJP has lost its credibility. Whenever it says something about Kejriwal ji, people know that they have been slinging mud on him since 2015. Even now, people do not question Kejriwal ji's honesty, his work or his lifestyle... I laugh at the BJP sometimes. You are the biggest party in the world, you have won three national elections, you have governments in many states but when you are coming to contest elections in Delhi, you have no vision," he said.

"You (BJP) are telling people about Arvind Kejriwal's toilet, whether it was gold or silver. Was there a swimming pool at Arvind Kejriwal's house? What is this level of discourse? Look at where the world is. You want to weave a false story that the house has gold toilets and want to contest elections on a fake story. There was no excise scam, but that's what you want to contest elections on the basis of? What dreams are you giving to the parents of young children, to the elderly?"

Army Vice-Chief flags 2047 agenda: Social, communal harmony, jobs

kamzoriyan kya hai. Hamara takat hai hamara bhaugolik location, hamara youth, hamara economic strength... jo ki hamara stable economic growth ho raha hai, hamara service sector - pharma, IT vagareh jo ki aage badh rahe hain. (What is our vision for 2047? We should know what our strengths and weaknesses are. Our strength is our geographical location, our youth, economic strength — the stable economic growth and our service sector, including pharma and IT.)

mate); second, our manufacturing sector which is not as strong; third, we don't have that many employment opportunities... our borders, be it with China or Pakistan are not developed. We also need to improve our human development index," he said.

Lt General Subramani said that to become Viksit Bharat by 2047 the country should aim to settle the borders and have "social and communal harmony" within. "Do hazaar saintalis mein kaise hona chahiye?... Hamara response mechanism integrated hoga, hamare antrik problems solve ho chuke honge, J&K, Northeast, LWE saare... hum is par control kar chuke honge purey dhang se usko suljha chuke honge, taaki hamare poorey desh mein social aur communal harmony ho aur Bharat Viksit Bharat 2047 tak ban jaye (How do we want 2047 to be like? Our response mechanism will be integrated, our internal problems would have been solved, J&K,

Northeast, LWE... we would have been able to control these issues, completely resolved them so that social and communal harmony is there and the country becomes Viksit Bharat by 2047.)"

"What do we want by 2047? That our borders be fully developed, our relations with China and Pakistan... Jammu & Kashmir and North East remain integrated and normal, and we secure ourselves with technology-oriented solutions," he said.

On internal security, he said that after the abrogation of Article 370, Jammu & Kashmir had seen more than 60 per cent turnout in the Assembly elections. "Now there is an elected government. Even though there are minor terrorist incidents, the Army, the Central Armed Police Forces and the state administration have together controlled the situation. The North-East witnessed violence in Manipur, and presently the situation is under control, and it will take

more time to control it." For external security, Lt General Subramani said it should be ensured that the immediate neighbourhood stays economically connected with India. "Looking at our immediate neighbourhood... Nepal, Bhutan, Bangladesh, Sri Lanka, Myanmar, Maldives and Afghanistan, our effort should be to see they are stable and stay economically connected with us and are not influenced by others. When we talk of external security, we have a long border with China which is unsettled... We had strained and tense relations with China, and it has become stable but remains sensitive... China will also try to enter into the strategic space of India, like neighbouring countries Myanmar, Bangladesh, and create influence on them."

"By 2047, we will focus on defence manufacturing sectors including arms and weapons and we will also export to other countries," he said.

Advertisement for ANTHROPOLOGY OPTIONAL course starting from 21st Jan 2025, featuring Dr. Huma Hassan and optional subject classes like Mathematics, Geography, History, Physics, Sociology, and Law.

Advertisement for VAISH TECHNICAL INSTITUTE ROHTAK, offering walk-in-interviews for empanelment of guest faculty/instructors in government aided courses.

Form A Public Announcement regarding the insolvency and bankruptcy process of Ritzy Chemicals Private Limited, including details of creditors and submission procedures.

Advertisement for Indian Bank, Zonal Office: Om Shanti Complex, Muzaffarpur-842002, featuring a notice about the sale of property.

Advertisement for Indian Railways, featuring a public notification about the energisation of 25 KV AC electric traction over the Deoband (Excl.) section.

राहुल गांधी के खिलाफ मानहानि मामले में सुनवाई पर रोक

बंगलुरु, 17 जनवरी (भाषा)।

कर्नाटक उच्च न्यायालय ने शुक्रवार को एक अंतिम आदेश जारी कर भाजपा की प्रदेश इकाई की ओर से दायर आपराधिक मानहानि के एक मामले में कांग्रेस नेता राहुल गांधी के खिलाफ निचली अदालत में सुनवाई पर रोक लगा दी। राहुल की तरफ से पेश वरिष्ठ अधिवक्ता शशि किरण शेट्टी ने न्यायमूर्ति एम नागप्रसन्ना की पीठ को सूचित किया कि यह पहली बार है, जब मामले में सुनवाई हो रही है।

याचिका की समीक्षा करने के बाद उच्च न्यायालय ने आदेश दिया कि प्रतिवादी को आपातकालीन नोटिस जारी किया जाए, जो 20 फरवरी तक वापस किया जाएगा। अंतिम आदेश के माध्यम से आगे की कार्यवाही पर रोक रहेगी। उच्च न्यायालय ने मामले में अगली सुनवाई के लिए 20 फरवरी की तारीख तय की है।

मानहानि का यह मामला कर्नाटक प्रदेश कांग्रेस कमेटी के भ्रष्टाचार रेट कार्ड विज्ञापन से जुड़ा हुआ है, जिसमें आरोप लगाया गया था कि भाजपा नेताओं ने सरकारी नियुक्तियों और तबादलों के लिए कमीशन की मांग की थी। विधानसभा चुनाव से पहले और ए विज्ञापन में राज्य की तालीनी भाजपा सरकार पर 2019-2023 के शासनकाल के दौरान बड़े पैमाने पर भ्रष्टाचार में लिप्त होने का आरोप लगाया गया था। भाजपा ने कांग्रेस के दावों को भ्रामक और बेवुनियाद बताकर खारिज किया था।

फारुक अब्दुल्ला के काफिले की कार गाय से टकराई, कोई हताहत नहीं

जयपुर, 17 जनवरी (भाषा)।

राजस्थान के दौसा जिले के सदर थाना क्षेत्र में शुक्रवार को जयपुर-मुंबई एक्सप्रेसवे पर दिल्ली से अजमेर जा रहे जम्मू-कश्मीर के पूर्व मुख्यमंत्री फारुक अब्दुल्ला के काफिले में शामिल एक कार गाय से टकराकर क्षतिग्रस्त हो गई। हालांकि, हादसे में कोई हताहत नहीं हुआ है। पुलिस उपधीक्षक रवि प्रकाश शर्मा ने बताया कि दिल्ली से अजमेर जा रहे अब्दुल्ला के काफिले में शामिल एक कार 'भंडारेज' के पास गाय से टकरा गई, जिससे कार क्षतिग्रस्त हो गई। उन्होंने बताया कि कार में सवार कोई भी व्यक्ति हताहत नहीं हुआ है। उन्होंने बताया कि अब्दुल्ला का वाहन आगे चल रहा था और वे अपनी आगे की यात्रा के तहत अजमेर के लिए रवाना हो गए। उन्होंने बताया कि इस संबंध में कोई मामला दर्ज नहीं हुआ है।

महाराष्ट्र : दो भाइयों पर हमला कर हत्या करने के मामले में आठ संदिग्ध हिरासत में

छत्रपति संभाजीनगर, 17 जनवरी (भाषा)।

महाराष्ट्र के बीड जिले में एक विवाद को लेकर लोगों के एक समूह द्वारा किये हमले में दो भाइयों की मौत हो गई और एक अन्य व्यक्ति गंभीर रूप से घायल हो गया। पुलिस ने शुक्रवार को यह जानकारी दी। एक अधिकारी ने बताया कि बुधवार रात आठ तहसील के वहीरा गांव में हुए हमले के सिलसिले में पुलिस ने आठ लोगों को हिरासत में लिया है। उन्होंने बताया कि मृतक की पहचान अजय भोसले और भरत भोसले के रूप में हुई है।

अधिकारी के मुताबिक, हटोलन गांव के रहने वाले अजय अपने भाई भरत और कुष्णा के साथ दोपहर में वहीरा में रह रहे अपने रिश्तेदारों से मिलने गए थे। अधिकारी ने बताया कि देर रात अजय के रिश्तेदारों समेत कुछ लोगों ने उन पर रॉड, डंडे और धारदार हथियारों से हमला कर दिया।

क्र.सं.	निविदा संख्या	खुलने की तिथि	सामग्री का विवरण	आरक्षित शीट द्वारा
1	22241293	14/02/25	बोनी सेंटर पीठेंट बॉटम फॉर बोनी वैन इत्यादि	RDSO
2	22242228	10/02/25	सिग्नोसॉस्टिक रबर विनियम एज पर प्रन्ट इत्यादि	-----
3	22231047A	06/02/25	कमलर यूक फॉर अपडेटेड हार्ड टैगलाइव इत्यादि	RDSO
4	22231045A	06/02/25	मोडोहाइड इन्सुलैटिंग फेड आर डी.एस.ओ. इत्यादि	RDSO
5	30240462D	04/02/25	बॉल रोलिंग टैबल लोड एडिड 1100 ए इत्यादि	ICF
6	22231415B	03/02/25	बोनी सेंटर पीठेंट टॉप फॉर कंसनय बोनी इत्यादि	RDSO
7	22231794	03/02/25	बी.ओ.एफ.फिट सॉ-2 फॉर बॉल-50 ह्यू कैबिलिटी डी इत्यादि	-----
8	22231545A	03/02/25	फिट फॉर कान्स्ट्रेंट पॉलीयुरेथीन साइड बीग इत्यादि	RDSO
9	22231140B	31/01/25	कमलर बॉडी एण्ड सॉक वियर स्टेड इत्यादि	RDSO

मूजाधि/एस-85
मुख्य सामग्री प्रबन्धक, गोरखपुर

ट्रेंडों में बीडी/सिमरेंट न पिमें

फॉर्म-ए सार्वजनिक सूचना

(इंस्ट्रुमेंट्स एंड बैकप्री सोई ऑफ इंडिया (कारपोरेट व्यक्तियों के लिए इंस्ट्रुमेंट्स प्रस्ताव प्रक्रिया) विनियम, 2016 की विनियम 6 के अधीन)

रिट्जी केमिकल्स प्राइवेट लिमिटेड के ऋणियों के ध्यान हेतु

क्र.सं.	निविदा संख्या	खुलने की तिथि	सामग्री का विवरण	आरक्षित शीट द्वारा
1.	कार्पोरेट ऋणी का नाम		रिट्जी केमिकल्स प्राइवेट लिमिटेड	
2.	कार्पोरेट ऋणी के समावेश की तिथि	12.04.2007		
3.	प्राधिकारी निस्के अंतर्गत कार्पोरेट व्यक्तिसमावेश/पंजीकृत है	आओसी- दिल्ली		
4.	कार्पोरेट ऋणी का नाम/ कार्पोरेट ऋणी का सीमित देवता पहचान नंबर	U74999DL2007PTC161977		
5.	कार्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय का पता	इटीडी 132, प्रथम तल, डीएलएफ टावर-बी, जेएन, इंदिरा नगर, नई दिल्ली, 110025, भारत		
6.	कार्पोरेट ऋणी के परिचयन की शुरुआती तिथि	08.01.2025 (आदेश 17.01.2025 को प्राप्त हुआ)		
7.	दिव्यांग प्रस्ताव प्रक्रिया के समाप्त की अनुमति तिथि	07.07.2025		
8.	अंतिम प्रस्ताव पेशोवर के रूप में कार्यरत दिव्यांग प्रस्ताव पेशोवर का नाम व पंजीकरण नंबर	परमिन्ड सिंह पुल्लर, रजि. नं.: IBB/IIA-002/II-P-N01127/2021-2022/13700		
9.	अंतिम प्रस्ताव पेशोवर का पता व ई-मेल जैसा कि बॉर्ड के साथ पंजीकृत है।	ई-10/313, मंगल पुरी गली, चानपुर रोड, खंडवाला, पानी की टंकी के पास, अग्रतार- 143104, पंजाब ईमेल: advocate.psb@gmail.com		
10.	अंतिम प्रस्ताव पेशोवर के पत्राचार के लिए प्रयोग की जाने वाली ईमेल तथा पता	प्लॉट नं. डी-190, तीसरी फ्लोर, सेक्टर-74, इंदिरा नगर, पंजाब, ई-10/313, मंगल पुरी गली, चानपुर रोड, खंडवाला, पानी की टंकी के पास, अग्रतार- 143104, पंजाब ईमेल: ritzycorp@gmail.com		
11.	दावों को प्रस्तुत करने की अंतिम तिथि	31.01.2025 (सोईआईआरपी प्रवेश आदेश की प्राप्ति की तारीख से 14 दिन)		
12.	अंतिम प्रस्ताव पेशोवर द्वारा निर्धारित धरा 21 की उत-पधा (एर) के खण्ड (बी) के अंतर्गत ऋणी की श्रेणी, वर्ग बॉर्ड है।	लानु नहीं		
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में पंजीकृत दिव्यांग प्रस्ताव पेशोवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लानु नहीं		
14.	(क) संबंधित फॉर्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है।	https://bbi.gov.in/en/home/downloads लानु नहीं		

एनड्रांग सूचना दी जाती है कि नेमसल कंपनी का ट्रिपलर, नई दिल्ली बंग (कोट-2)ने दिनांक 08 जनवरी, 2025 (आदेश 17.01.2025 को प्राप्त हुआ) को रिट्जी केमिकल्स प्राइवेट लिमिटेड की कारपोरेट दिव्यांग प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है। रिट्जी केमिकल्स प्राइवेट लिमिटेड के नेमसल को प्रतिदिन नंबर 10 के अंतर्गत वर्क फॉर अंतिम प्रस्ताव पेशोवर 31.01.2025 तक 24 घंटे से पूर्व अपने बॉर्ड को प्रस्ताव सहित प्रस्तुत करने के लिए सूचनाएं आवांशित किया जाता है। निम्नलिखित सूचनाओं को केवल इलेक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी सूचनाओं को अपने दावों के साथ, डाक द्वारा या इलेक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं। प्रतिदिन नंबर 12 के अंतर्गत सूचीबद्ध अग्रतार श्रेणी से संबंधित विवरण सूचनाओं को प्राप्त नहीं श्रेणी के प्राधिकृत प्रतिनिधि को दर्शाने के लिए संबंधित संख्या 13 के अंतर्गत सूचीबद्ध 3 दिव्यांग प्रस्ताव पेशोवर से प्राधिकृत प्रतिनिधि की संख्या को दर्शाने होगा- लानु नहीं। गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुमने का हकदार होगा।

हस्ता/-
परमिन्ड कुमार पुल्लर
रजि. नं.: IBB/IIA-002/II-P-N01127/2021-2022/13700
एड्रेस 30.06.2025 तक वैध है
अंतिम प्रस्ताव पेशोवर
ईमेल- ritzycorp@gmail.com

दिनांक: 18.01.2025
स्थान: मोहली



REXPRO

REXPRO ENTERPRISES LIMITED

(Formerly known as REXPRO ENTERPRISES PRIVATE LIMITED)

CIN: U36912MH2012PLC227967

Our Company was originally incorporated as "REXPRO ENTERPRISES PRIVATE LIMITED" on March 12, 2012, vide certification of incorporation bearing Corporate Identity No. U36912MH2012PTC227967 under the provision of Companies Act, 1956 issued by the Registrar of Companies, Mumbai, Maharashtra. Subsequently, the Company was converted into Public Limited Company vide a fresh certificate of incorporation issued by Registrar of Companies, Mumbai, Maharashtra consequent upon conversion from Private Limited to Public Company dated August 9, 2024, to its present name of "REXPRO ENTERPRISES LIMITED" with the Corporate Identification Number U36912MH2012PLC227967. For further details, please refer to section titled "Our History and Certain Corporate Matters" beginning on page 178 of this Prospectus.

Registered Office: Building No 2, WING A & B, Survey No -36, Hissa No 13, Waliv Village, Dhurnal Nagar Waliv, Thane, Vasai, Maharashtra, India, 401208.
Contact Number: +91 84848 32162; E-mail: cs@rexpro.co Website: www.rexpro.co; Contact Person: Khushboo Nilesh Rawat, Company Secretary and Compliance Officer;

THE PROMOTER OF OUR COMPANY ARE MINESH ANILBHAI CHOVTIA, PREMAL NIRANJAN SHAH, RAGESH DEEPAK BHATIA AND RAVISHANKAR SRIRAMAMURTHI MALLA

"The Issue is being made in accordance with Chapter IX of the SEBI ICDR Regulations (IPO of Small and Medium Enterprises) and the Equity Shares are proposed to be listed on the Emerge Platform of National Stock Exchange of India. ("NSE").

THE ISSUE

INITIAL PUBLIC ISSUE OF UP TO 37,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF REXPRO ENTERPRISES LIMITED FOR CASH AT A PRICE OF ₹ 145 PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 135 PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ 5,365.00 LAKHS COMPRISING OF FRESH OFFER OF UP TO 32,50,000 EQUITY SHARES AGGREGATING TO ₹ 4,712.50 LAKHS ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 4,50,000 EQUITY SHARES EACH BY MINESH ANILBHAI CHOVTIA, PREMAL NIRANJAN SHAH, RAGESH DEEPAK BHATIA AND RAVISHANKAR SRIRAMAMURTHI MALLA LE 4,50,000 EQUITY SHARES ("SELLING SHAREHOLDERS") AGGREGATING TO ₹ 652.50 LAKHS ("OFFER FOR SALE") ("THE OFFER") AND UP TO 1,86,000 EQUITY SHARES AGGREGATING TO ₹ 269.70 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE OFFER LESS THE MARKET MAKER RESERVATION PORTION I.E. OFFER OF UP TO 35,14,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT AN OFFER PRICE OF ₹ 145 PER EQUITY SHARE AGGREGATING TO ₹ 5,095.30 LAKHS ("NET OFFER"). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 33.02% AND 31.36% OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER TO SECTION TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 292 OF THIS PROSPECTUS.

In terms of Rule 19(2)(b)(i) of the SCRR this Issue is being made for at least 25% of the post-Issue paid-up Equity Share capital of our Company. This Issue is being made through Fixed Price process in accordance and compliance with Chapter IX and other applicable provisions of SEBI ICDR Regulations wherein a minimum 50% of the Net Issue is allocated for Retail Individual Applicants and the balance shall be offered to individual applicants other than Retail Individual Applicants and other investors including corporate bodies or institutions, QIBs and Non-Institutional Applicants. However, if the aggregate demand from the Retail Individual Applicants is less than 50%, then the balance Equity Shares in that portion will be added to the non-retail portion offered to the remaining investors including QIBs and NIs and vice-versa subject to valid Applications being received from them at or above the Issue Price. Additionally, if the Retail Individual Applicants category is entitled to more than fifty per cent on proportionate basis, the Retail Individual Applicants shall be allocated that higher percentage. For further details please refer the section titled - "Issue Information" beginning on page 292 of this Prospectus.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10/- EACH AND THE ISSUE PRICE IS 14.50 TIMES OF THE FACE VALUE

THIS OFFER IS BEING MADE IN TERMS OF CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018 (THE "SEBI (ICDR) REGULATIONS"), AS AMENDED, IN TERMS OF RULE 229 (2) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS THE COMPANY'S POST OFFER PAID UP CAPITAL IS MORE THAN ₹ 10.00 CR. FOR FURTHER DETAILS, SEE "ISSUE PROCEDURE" ON PAGE NO. 306 OF THE PROSPECTUS.

FIXED PRICE ISSUE AT ₹ 145/- PER EQUITY SHARE

MINIMUM APPLICATION SIZE OF 1000 EQUITY SHARES AND IN MULTIPLES OF 1000 EQUITY SHARES THEREAFTER

RISK TO INVESTORS:

- Our Company and Promoter of our company are party to certain litigation and claims. These legal proceedings are pending at different levels of adjudication before the court and regulatory authority. Any adverse decision may make us liable to liabilities/penalties and may adversely affect our reputation, business, and financial status.
- Our success depends on our ability to manufacture, market and deliver our products of high quality on schedule and on a large scale, which may expose us to new and increased challenges and risks.
- We depend on unorganized and third parties for the supply of raw materials and do not have firm commitments for supply or exclusive arrangements with any of our suppliers. Loss of suppliers may have an adverse effect on our business, results of operations and financial condition.
- Dependency on the State of Maharashtra for Procurement of Raw Materials.
- Pricing pressure from our customers may adversely affect our gross margin and profitability. Inability to increase our prices may have a material adverse effect on our results of operations and financial condition.
- Our Registered Office, factories and warehouses from where we operate are not owned by our Company. Any adverse impact on the title/ownership rights of the owner, from who's premises we operate our registered office, manufacturing units, warehouses or breach of the terms / non-renewal of the rent agreements, may cause disruption in our corporate affairs and business and impede our effective operations and thus adversely affect our profitability.
- We have not entered into any long-term contracts with any of our customers and typically operate on the basis of purchase orders, which could adversely impact our revenues and profitability.
- We are dependent on various kinds of Suppliers for the supply of raw materials, services and finished goods.
- A significant portion of our revenues are derived from a specific regional area and any adverse developments in this region could have an adverse effect on our business, cash flows, results of operations and financial condition.
- Our Company's failure to maintain the quality standards of the products could adversely impact our business, results of operations and financial condition.

ISSUE PROGRAMME

ISSUE OPENS ON: WEDNESDAY, JANUARY 22, 2025

ISSUE CLOSING ON: FRIDAY, JANUARY 24, 2025

ASBA*

Simple, Safe, Smart way of Application - Make use of it!!!

*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For further details check section on ASBA below.

MANDATORY IN PUBLIC ISSUES FROM JANUARY 01, 2016. NO CHEQUE WILL BE ACCEPTED.



UPI now available in ASBA for individual UPI Applicants, whose application size are up to ₹5.00 lakh, applying through Registered Brokers, DPs & RTAs. Applicant to ensure PAN is updated in Bank Account being blocked by ASBA Bank. List of Bank supporting UPI is also available in SEBI at www.sebi.gov.in.

**UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to ₹5,00,000, applying through Registered Brokers, Syndicate, DPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021, read with press release dated September 17, 2021.

ASBA has to be availed by all the investors except anchor investors. UPI may be availed by (i) Retail Individual Investors applying in the Retail Portion, and (ii) Individual Non-Institutional Investors applying with an application size of up to ₹500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Issue Procedure" beginning on page 306 of the Prospectus. The process is also available on the website of Association of Investment Bankers of India ("AIBI"), the website of National Stock Exchange of India Limited and in the General Information Document. ASBA Application forms can be downloaded from the website of the Stock Exchange and can be obtained from the list of banks that is available on the website of Securities and Exchange Board of India ("SEBI") at www.sebi.gov.in. **List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. For the list of UPI Apps and Banks live on IPO, please refer to www.sebi.gov.in. Investors applying using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI (https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFPI=yes&ntmlid=40 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFPI=yes&ntmlid=34) respectively, as updated from time to time. Axis Bank Limited has been appointed as Sponsor Bank for the Issue. For Issue related grievance investors may contact: Horizon Management Private Limited, Aditya Gupta, Telephone: +91 33 4600 0607, E-mail: smeipo@horizon.net.co. For UPI related queries, investors can contact NPCI at the toll-free number: 18001201740 and Mail ID: ipc.up@npci.org.in; Axis Bank Limited at Tel: +91-9830522447 and Email: Newmarket.branchhead@axisbank.com; and the Registrar to the Issue, Cameo Corporate Services Limited at Tel. No.: +91 40 6716 2222; Email: priya@cameoindia.com. All Investors shall participate in this Issue only through the ASBA process. For details in this regard, specific attention is invited to "Issue Procedure" on page 306 of the Prospectus. Applicants should ensure that DP ID, PAN, UPI ID (if applicable, in case of investor applying through UPI mechanism) and the Client ID are correctly filled in the Application Form. The DP ID, PAN and Client ID provided in the Application Form should match with the DP ID and Client ID available in the Depository database, otherwise, the Application Form is liable to be rejected. Applicant should ensure that the beneficiary account provided in the Application Form is active. Applicants should note that on the basis of the PAN, DP ID and Client ID as provided in the Application Form, the Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for any correspondences related to the Issue. Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants sole risk.

LISTING: The Equity Shares issued through the Prospectus are proposed to be listed on the SME Platform of National Stock Exchange of India Limited i.e., NSE Emerge. Our Company has received 'in-principle' approval from the NSE for using its name in the Issue document for the listing of the Equity Shares, pursuant to letter dated January 09, 2024. For the purpose of the Issue, the Designated Stock Exchange shall be NSE.

DISCLAIMER CLAUSE OF SEBI: Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Draft Prospectus was not filed with and the SEBI shall not issue any observation on Offer Document. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" on page 284 of the Prospectus.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the contents of the Prospectus or the price at which the equity shares are offered has been cleared, solicited or approved by NSE, nor does it certify the correctness, accuracy or completeness of any of the contents of the Prospectus. The investors are advised to refer to the Prospectus for the full text of the "Disclaimer Clause of the NSE" on page 285 of the Prospectus.

GENERAL RISKS: Investment in equity and equity-related securities involves a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the issuer and the Issue including the risks involved. The securities have not been recommended or approved by the Securities and Exchange Board of India (SEBI) nor does SEBI guarantee the accuracy or adequacy of this document. Specific attention of investors is invited to the statement of "Risk Factors" beginning on page 31 of this Prospectus.

BASIS OF ISSUE PRICE: The Issue Price is determined by the Company in consultation with the Lead Manager. The financial data presented in chapter "Basis for Issue Price" on page 100 of the Prospectus is based on Company's Restated Financial Statements. Investors should also refer to the chapter titled "Risk Factors" and "Restated Financial Statements" on page 31 and 211 respectively of the Prospectus. The Audit Committees at a meeting recommended the Price noting that the Price is justified based on quantitative factors and key financial and operational performance indicators ("KPIs") disclosed in "Basis for Issue Price" section vis-à-vis the WACA of primary issuances/secondary transactions disclosed in the "Basis for Issue Price" section.

ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013: Main Objects as per MoA of our Company: For information on the main objects of our Company, see "History and Certain Corporate Matters" on page 178 of the Prospectus and Clause III (A) of the Memorandum of Association of our Company. The MoA is a material document for inspection in relation to the Issue.

PRECAUTIONARY NOTICE TO INVESTORS: INVESTORS ARE ADVISED TO READ THE PROSPECTUS INCLUDING THE RISK FACTORS CAREFULLY BEFORE TAKING AN INVESTMENT DECISION IN THIS ISSUE. FOR TAKING AN INVESTMENT DECISION, INVESTORS MUST RELY ON THEIR OWN EXAMINATION OF THE ISSUER AND THIS ISSUE, INCLUDING THE RISK FACTORS ON PAGE NO. 31 INVOLVED. SPECIFIC ATTENTION OF THE INVESTORS IS INVITED TO THAT ANY NEWS/ADVERTISEMENTS/ SMS/ MESSAGES/ ARTICLES AND VIDEOS, IF ANY, BEING CIRCULATED IN THE DIGITAL MEDIA AND/OR PRINT MEDIA, SPECULATING ABOUT THE INVESTMENT OPPORTUNITY IN OUR COMPANY'S ISSUE AND ABOUT EQUITY SHARES OF OUR COMPANY BEING AVAILABLE AT PREMIUM AND/OR DISCOUNT TO THE ISSUE PRICE ("MESSAGE") DURING THE ISSUE PERIOD IS AND/OR WILL NOT AND/OR HAS NOT BEEN ISSUED BY OUR COMPANY OR ANY OF OUR DIRECTORS, KEY MANAGERIAL PERSONNEL, PROMOTERS, PROMOTER GROUP OR GROUP COMPANIES. ANY SUCH MESSAGE IN CIRCULATION IS MISLEADING & FRAUDULENT ADVERTISEMENT AND ISSUED BY A THIRD PARTY TO SABOTAGE THE IPO, OUR COMPANY OR ANY OF OUR DIRECTORS, KEY MANAGERIAL PERSONNEL, PROMOTERS, PROMOTER GROUP OR GROUP COMPANIES AND THE INTERMEDIARIES ARE NOT INVOLVED IN ANY MANNER WHATSOEVER.

Liability of Members: The Liability of members of Company is Limited. Amount of Share Capital of our Company and Capital Structure: The authorized and issued, subscribed and paid-up equity share capital of the Company as on the date of the Prospectus is as follows: The authorized share capital of ₹ 1300.00 Lakhs divided into 13,00,00,000 Equity Shares of ₹ 10/- each. The Issued, subscribed and paid-up equity share capital of ₹ 795.65 Lakhs divided into 79,56,460,000 Equity Shares of ₹ 10/- each. For details of the share capital and capital structure of the Company see "Capital Structure" on page 73 of the Prospectus.

Name of the Signatories to the MOA of the Company and the number of Equity Shares held by them: The names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at the time of signing of the Memorandum of Association: Initial allotment to Ragesh Deepak Bhatia (30,000 Equity Shares), Premal Niranjana Shah (30,000 Equity Shares) and Bharat Kantilal Soni (30,000 Equity Shares) being the subscribers to the MOA of our Company.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 Horizon Management Private Limited 19 R N Mukherjee Road, Main Building, 2nd Floor, Kolkata- 700 001, West Bengal, India. Telephone: +91 33 4600 0607 Facsimile: +91 33 4600 0607; E-mail: smeipo@horizon.net.co Website: www.horizonmanagement.in Investor grievance: investor.relations@horizon.net.co SEBI Registration Number: INM000012926 Contact Person: Aditya Gupta	 CAMEO Corporate Services Limited Subramanian Building 1 Club House Road, Chennai- 600 002 Tel: +91 40 6716 2222; E-mail: priya@cameoindia.com Investor Grievance e-mail: investor@cameoindia.com Website: www.cameoindia.com Contact Person: K. Sreepriya SEBI Registration No.: INR000003753	 Khushboo Nilesh Rawat Building No 2, WING A & B, Survey No -36, Hissa No 13, Waliv Village, Dhurnal Nagar, Waliv, Thane, Vasai -401208, Maharashtra, India. Tel.: +91 84848 32162, Email: cs@rexpro.co, Website: www.rexpro.co Applicants can contact the Compliance Officer or the Lead Manager or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc. All complaints, queries or comments received by Stock Exchange / SEBI shall be forwarded to the Lead Manager, who shall respond to the same.

AVAILABILITY OF PROSPECTUS: Investors should note that Investment in Equity Shares involves a degree of risk and investors are advised to refer to the Prospectus and the Risk Factors contained therein, before applying in the Issue. Full copy of the Prospectus shall be available at the website of Stock Exchange at www.nseindia.com, the website of Lead Manager at www.horizonmanagement.in and the website of the Issuer Company at www.rexpro.co and the website of SEBI at www.sebi.gov.in.

AVAILABILITY OF APPLICATION FORMS: Application Form can be obtained from the Registered Office of Company, REXPRO ENTERPRISES LIMITED, E-mail: www.rexpro.co; Tel. No.: +91 84848 32162; Office of Lead Manager, Horizon Management Private Limited, Email: smeipo@horizon.net.co; Telephone: +91 33 4600 0607; Self Certified Syndicate Banks; Registered Brokers; Designated RTA Locations and Designated CDP Locations for participating in the Issue. Application Forms will also be available on the websites of the Stock Exchange and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchange and SEBI.

BANKER TO THE ISSUE AND SPONSOR BANK: Axis Bank Limited. All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus dated January 15, 2025.

Place : Mumbai
Date : January 17, 2025

REXPRO ENTERPRISES LIMITED, is proposing, subject to market conditions and other considerations, public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Mumbai, Maharashtra. The Prospectus is available on the website of the Lead Manager at www.horizonmanagement.in, the website of the National Stock Exchange of India Limited i.e. www.nseindia.com and website of the Issuer Company at www.rexpro.co. Investor should read the Prospectus carefully, including the Risk Factors on page 31 of the Prospectus before making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended (the "Securities Act") or any state securities laws in the United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity Shares will be issued and sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A of the Securities Act, and (ii) outside the United States in offshore transactions in reliance on Regulation S under the Securities Act and in compliance with the applicable laws of the jurisdiction where those offers and sales occur. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be issued or sold, and Application may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.